

Processing Industries as the Administrative Ministry for manufacture of Indian Made Foreign Liquor through non-molasses route monitor all aspects of these

industries. This is in addition to the monitoring and control by the State Governments under their own enactments with respect to potable alcohol.

STATEMENT

Details of Industrial Licenses granted for taking up the manufacture of IMFL (Indian Made Foreign Liquor) during 1991-1996 (upto November).

S.No.	Name of the Understanding	Location	Capacity	LOI No. Dt.	CIL No. and dt.
1.	Jagajit Industries Ltd.	Kapurthala Punjab	20000 K. Ltr. (Aft. Expn.)	347/89 25.5.89	79/92 28.8.92
2.	Superstar Distilleries and Foods Limited	Trichur Kerala	7500000 Ltr.	344/89 25.5.89	22/94 24.2.94
3.	South Seas Distilleries Breweries Pvt. Ltd.	Thane Maharashtra	10000 K.Ltr.	4/92 6.1.92	47/94 18.5.94
4.	The Rampur Distillery Chemical Company Ltd.	Rampur Uttar Pradesh	460 K.Ltr.	346/89 25.5.89	40/94 10.5.94
5.	Jagajit Industries Limited	Bulandshahar Uttar Pradesh	5000 K.Ltr.	873/89 10.11.89	77/94 15.7.94
6.	Seagram Manufacturing Pvt. Ltd.	Meerut Uttar Pradesh	5000 K.Ltr.	350/93 7.10.93	124/94 15.12.94
7.	Grover Vineyards Pvt. Ltd.	Bangalore Karnataka	750 K.Ltr.	434/92 8.9.92	12/95 23.1.95
8.	Amar Alcoholi Pvt. Ltd.	Bhandara Maharashtra	5000 K.Ltr.	63/92 28.1.92	28/56 15.4.96
9.	Oceanic Distilleries Pvt. Ltd.	Nasik Maharashtra	5000 K.Ltr.	284/92 5.6.92	39/96 5.6.96
10.	Clan Morgan and Co. Ltd.	Behror Rajasthan	5000 K.Ltr.	501/92 29.10.92	81/96 13.11.96

Khadi and Village Industries Commission

3165. SHRI PRABHU DAYAL KATHERIA : Will the Minister of INDUSTRY be pleased to state :

(a) the amount of loans given by the Khadi and Village Industries Commission to each State/Union Territory Khadi and Village Industries Boards during each of the last three years and the current year (upto 31st October, 1996) State/Union Territory-wise; and

(b) the criteria adopted alongwith the terms and conditions for advancing these loans?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Information is being collected and will be laid on the Table of the House.

Liquidation of PSUs by BIFR

3166. SHRI PRAMOTES MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether any action has since been taken on the report of BIFR in respect of certain PSUs which were proposed to be liquidated;

(b) if so, the details thereof;

(c) whether the Government have received several requests from employees of the organisations and public for safeguarding the interest of these employees; and

(d) if so, the fact and details thereof and the action taken thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR) has reported that winding up has been recommended by it to the concerned High Court in respect of 8 Central Public Sector Undertakings (CPSUs) and 15 State Public Sector Undertakings upto 30.11.1996. As per the provisions of Section 20 (2) of the Sick Industrial Companies (Special Provisions) Act, 1985 the High Court shall, on the basis of the opinion of the BIFR, order winding up of the sick industrial company and say proceed and cause to proceed with the winding up of the sick industrial company in accordance with the provisions of the Companies Act, 1956.

(c) and (d). The action in regard to such requests as and when received is to be taken by the respective CPSU in consultation with the administrative Ministry concerned.